

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO- 923
To Be Answered On- 05/02/2026

Establishment of FRA Cells

†923. Shri Rajkumar Roat:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the 324 District-level Forest Rights Act (FRA) cells and 17 State-level FRA cells have been approved in various States/UTs in June 2025 under the initiative taken by the Union Government;
- (b) if so, the objectives thereof and the details of the list of all the cells, State-wise;
- (c) whether the disposal of FRA claims has gained momentum in consonance with the purpose of the said Cells, if so, the details of the approved, pending and rejected figures of the claims under FRA, State-wise; and
- (d) the number of new applications received under FRA during the last five years and number of claims settled during the said time period, State, year and district-wise details thereof particularly in Rajasthan, Madhya Pradesh, Gujarat and Maharashtra?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGA DAS UIKEY)

(a) to (c): Union Government launched '**Dharti Aaba Janjatiya Gram Utkarsh Abhiyan**' (DA-JGUA) with one of the objectives to support the State Governments in comprehensive implementation of the Scheduled Tribes And Other Traditional Forest Dwellers (Recognition Of Forest Rights) Act, 2006 by strengthening the Institutional Mechanism and the databases. A key initiative under this mission is **the establishment of FRA Cells at the State and District/Sub-division levels** in the States and Union Territories where the Forest Rights Act, 2006 (FRA) is being implemented. The State Level FRA Cell comprises three hired manpower i.e. Program Coordinator (FRA), IT/Data/ Program Expert, and MIS Assistant (FRA), and District /Sub-Divisional Level FRA Cell comprises two hired manpower i.e. Coordinator (FRA) and MIS /FRA Associate.

The objective of FRA Cell is to assist in completing the process of recognition of rights, digitization of records, preparation of plans for IFR and CFR beneficiaries to avail the benefits of Govt. schemes, assist in convergence of Forest villages to revenue villages, and to create awareness amongst all stakeholders ensuring effective implementation of FRA.

Based on the proposals received from the 18 State Governments and 1 UT Administration, in June 2025, the Ministry of Tribal Affairs approved the 324 District level FRA cells, 90 Sub Divisional level FRA Cells and 17 State-level FRA cells. The state-wise approved number of FRA cells is at **Annexure**. Additionally, the details along with financial approval, State/UT-wise, are available at this Ministry's website — in Divisions → DA JGUA → PAC Minutes → Year & State. The link to access is- https://tribal.nic.in/display_PAC_DAJAGUAMinutes.aspx. Further, as informed by the State Government and UT Administrations where FRA Cells have been established, the awareness amongst the stakeholders through sensitization and process of digitization of FRA records have been expedited.

(d): As per the provisions of 'The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006' and Rules made thereunder, the State Governments are responsible for implementation

of various provisions of the Act and are being implemented in 20 States and 1 UT. Ministry of Tribal Affairs (MoTA) monitors the Monthly Progress Reports submitted by States/UTs. As per information provided by States/UT, during the last Five years, i.e. from 01.01.2021 to 01.01.2026, **a total of 9,32,834 claims have been filed and a total of 6,82,263 claims have been settled.** A statement showing year wise details of claims settled along with details of claims filed, titles distributed and claims rejected **during the last five years** is as given below:

Reporting Period	No. of Claims filed	No. of Titles Distributed	No. of Claims rejected	No. of Claims Settled
01.01.2021 to 01.01.2022	37786	79466	-94464	-14998
01.01.2022 to 01.01.2023	175876	183804	70210	254014
01.01.2023 to 01.01.2024	103286	88126	26477	114603
01.01.2024 to 01.01.2025	492647	146153	98083	244236
01.01.2025 to 01.01.2026	123239	48253	36155	84408
Total	932834	545802	136461	682263

Further, the State wise/UT wise, details of number of claims (individual and community) received, number of claims accepted (Title distributed) during the last five years are available at this Ministry's website- on FRA-MPR- <https://tribal.nic.in/FRA.aspx>.

Annexure referred to in reply to part (a) to (c) of Lok Sabha Unstarred Question No. 923 to be answered on-05.02.2026 regarding "Establishment of FRA Cells"

Statement of approved Forest Right Act Cells under DA JGUA as on June 2025

S. No.	States and UTs	Status of Approved FRA Cells		
		Approved at State Level	Approved at District Level	Approved at Sub Divisional Level
1	ANDHRA PRADESH	1	15	0
2	ASSAM	1	25	0
3	BIHAR	1	9	0
4	CHHATTISGARH	1	30	0
5	GUJARAT	1	14	0
6	HIMACHAL PRADESH	1	12	0
7	JAMMU AND KASHMIR	1	20	0
8	JHARKHAND	1	24	0
9	KARNATAKA	1	18	0
10	KERALA	1	12	0
11	MADHYA PRADESH	1	55	0
12	MAHARASHTRA	0	26	0
13	ODISHA	0	0	58
14	RAJASTHAN	1	18	0
15	TAMIL NADU	1	0	32
16	TELANGANA	1	29	0
17	TRIPURA	1	8	0
18	UTTAR PRADESH	1	1	0
19	UTTARAKHAND	1	8	0
TOTAL		17	324	90
